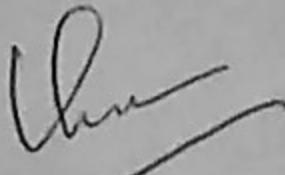
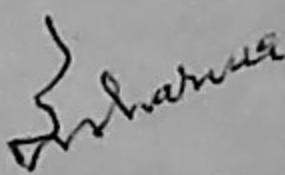


Central Administrative Tribunal, Allahabad.
Registration O.A.No.243 of 1988
J.K.Singh .. Applicant
Vs.
Union of India and others .. Respondents.

Hon.G.S.Sharma, JM
Hon.N.V.Krishnan, AM

Sri Rahul Sripat learned counsel for the Applicant submits that the Applicant in this case is a member of the Railway Protection Force, which is an armed force of the Union and this Petition ~~was~~ is wrongly filed before this Tribunal and is not maintainable here. The petition is accordingly dismissed as not maintainable and shall be deemed to have been withdrawn by the Applicant.


MEMBER (A)


MEMBER (J)

Dated: 7.7.1989
kkb